

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

CONTEMPT PETITION NO. 170/00139/2019

IN

ORIGINAL APPLICATION NO.170/00314/2016

DATED THIS THE 01ST DAY OF OCTOBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

H. Mohd. Shafi,
S/o Ameer Hayath,
Aged about 42 years,
Working as High Skilled-II (Mechanist),
O/o the Commandant & Managing Director,
515 Army Base Workshop, Ulsoor,
Bangalore 560 008,
Residing at No. 10, 3rd Floor,
North Street,
Neelasandra, Bangalore 560 047

....Petitioner

(By Advocate Shri B.S. Venkatesh Kumar)

Vs.

1. Shri Ajay Kumar,
Secretary to Government,
Ministry of Defence,
South Block, New Delhi 110 011

2. Lt. Gen Anil Kumar,
Director General of Ordnance branch,
Integrated Headquarters of
Ministry of Defence (Army),
DHQ PO, New Delhi 110 011

3. Maj Gen Niraj Varshne,
Commander Base Workshop Group,
Meerut Cantt. 900 458, Uttar Pradesh.

4. Shri Sandeep B. Singh,
Commandant & Managing Director,
515 Army Base Workshop, Ulsoor,
Bangalore 560 008

.....Respondents

(By Shri V.N. Holla, Senior Panel Counsel)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Shri V.N. Holla, learned counsel representing the respondents, at the very outset stated that the order passed by this Tribunal in OA No. 170/00314/2016 has been challenged by the respondents before the Hon'ble High Court of Karnataka at Bengaluru in Writ Petition No. 6566/2020 (CAT). He further stated that while issuing notice in the said Writ Petition, the Hon'ble High Court has also granted an interim order against the order passed by this Tribunal.

2. The fact as stated by Shri V.N. Holla, learned counsel representing the respondents, has not been disputed by Shri B.S. Venkatesh Kumar, learned counsel representing the petitioner.

3. In view of the above, the Contempt Petition is disposed of having been rendered infructuous. However, the petitioner shall be at liberty to get it revived in the eventuality of the dismissal of the Writ Petition by the Hon'ble High Court of Karnataka.

4. Rule of the court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/

Annexures referred by the petitioner in CP No. 170/00139/2019

Annexure-C1: Copy of the order dated 08.09.2017 in OA No. 170/00314/2016

Annexure-C2: Copy of the representation dated 21.08.2018

Annexure-C3: Copy of the letter dated 28.08.2018

Annexure-C4: Copy of the letter dated 29.11.2018

Annexure-C5: Copy of the letter dated 20.03.2019

Annexure-C6: Copy of the letter dated 18.07.2019
